

From,

**The Registrar General,
High Court of Judicature at
Allahabad.**

To,

**The Principal Judges, Family Courts,
Azamgarh, Ballia, Bhadohi at Gyanpur, Chandauli, Deoria,
Ghazipur, Jaunpur, Mau, Mirzapur, Pratapgarh, Sonbhadra and
Varanasi.**

No. 440/Admin.(Services)/2023 Dated: Allahabad: July 11, 2023

Subject: Regarding Nomination of Family Court Judges of Districts of Varanasi Cluster for Participation in the First Phase of Two (02) Days Mediation Training Workshop at Varanasi, scheduled to be held on 15-16 July, 2023.

Sir/Madam,

On the above noted subject, I have been directed to inform you that the Hon'ble Court has been pleased to nominate all the Family Court Judges of districts of **Varanasi Cluster**, i.e., **Azamgarh, Ballia, Bhadohi at Gyanpur, Chandauli, Deoria, Ghazipur, Jaunpur, Mau, Mirzapur, Pratapgarh, Sonbhadra and Varanasi** for participation in the First Phase of Two (02) Days Mediation Training Workshop **at Varanasi**, scheduled to be held on **15-16 July, 2023**. A copy of the module of aforesaid Workshop at Varanasi is **enclosed** herewith for kind perusal.

I am, therefore, to request you to kindly attend the captioned Training Programme at **Varanasi** and also inform the other Addl. Principal Judges, Family Courts of your respective Judgeship accordingly.

Yours sincerely,

Encl.: As Above.

sd/-
(Krishna Swaroop Dhar Dwivedi)
I/c Joint Registrar (J) (Services)
"For the Registrar General"

No. 440(i)/Admin.(Services)/2023 Dated: Allahabad: July 11, 2023

Copy forwarded for information and necessary action to:-

- 1.** The Principal Secretary (Law) & L.R., Government of U.P., Lucknow.
- 2.** The District & Sessions Judge, **Varanasi** with the request to kindly inform the participant Family Court Judges of districts of **Varanasi Cluster** about the **venue** of the captioned Training Workshop **under intimation to the Hon'ble Court.**
- 3.** The Registrar (J) (Inspection), High Court, Allahabad.
- 4.** The Deputy Registrar, S.F.C.M. Cell, High Court, Allahabad.
- 5.** The Director, JTRI, Vineet Khand, Gomti Nagar, Lucknow.

sd/-
(Satish Kumar Pushkar)
Deputy Registrar (Services)
"For the Registrar General"

**TRAINING WORKSHOP ON “THE CONCEPT AND TECHNIQUES OF
MEDIATION” FOR FAMILY COURT JUDGES**

**Under the aegis of “The Committee for Sensitization of Family Court
Matters” Allahabad High Court**

PHASE – I (Duration: Two Days) at Varanasi

15th July, 2023 (Saturday) & 16th July, 2023 (Sunday)

Venue – Varanasi

Day – 1

Timings	Sessions	Study Topics
09.30 am to 10.00 am		Inauguration and Introductions
10.00 am to 10.45 am	1 (i)	History & Objective of Family Court’s Law PERCEPTION
10.45 am to 11.30 am	1 (ii)	CONFLICT: Definition & Causes. Management & Resolution
11.30 am to 11.45 am		<u>TEA BREAK</u>
11.45 am to 12.30 pm	2 (i)	Historical Perspective of ADR: Its Relevance with special reference to Section 89 CPC: Types of ADR
12.30 pm to 01.15 pm	2 (ii)	MEDIATION: Definition & components Difference between: Mediation & Judicial Process Benefits of Mediation
01.15 pm to 02.00 pm		<u>LUNCH</u>
02.00 pm to 02.45 pm	3 (i)	Role Play – 1 (Anita v. Suresh)
02.45 pm to 03.30 pm	3 (ii)	Mediation Process & Stages 1.Introduction 2.Joint Session Purpose & Use
03.30 pm to 03.45 pm		<u>TEA BREAK</u>
03.45 pm to 04.30 pm	4 (i)	Mediation Stages continued 1.CAUCUS 2.CLOSING (Settlement drafting)
04.30 pm to 05.15 pm	4 (ii)	COMMUNICATION: Definition and Process
05.15 pm to 05.30 pm		INTERACTIVE SESSION

Day – 2

Timings	Sessions	Study Topics
10.00 am to 10.45 am	1 (i)	Effective & Ineffective communication Barriers to Communication
10.45 am to 11.30 am	1 (ii)	Types of Communication 1.Verbal Communication 2.Non- Verbal Communication
11.30 am to 11.45 am	<u>TEA BREAK</u>	
11.45 am to 12.30 pm	2 (i)	NEGOTIATION Definition Negotiation Styles Competitive & Co-operative Negotiation Skills
12.30 pm to 01.15 pm	2 (ii)	BARGAINING 1.Positional 2.Distributive 3.Interest based 4.Integrative
01.15 pm to 02.00 pm	<u>LUNCH</u>	
02.00 pm to 02.45 pm	3 (i)	ROLE PLAY – 2 (Meena v Sudhir)
02.45 pm to 03.30 pm	3 (ii)	NEGOTIATION - (continued...) Barriers to Negotiation 1.Strategic Barrier 2.Principal & Agent Barrier 3.Cognitive Barrier
03.30 pm to 03.45 pm	<u>TEA BREAK</u>	
03.45 pm to 04.30 pm	4 (i)	Reactive Devaluation Effective & Ineffective Negotiation
04.30 pm to 05.15 pm	4 (ii)	IMPASSE: Definition Causes 1.Emotional Impasse 2.Substantive Impasse 3.Procedural Impasse Stages of Impasse
05.15 pm to 05.30 pm		INTERACTIVE SESSION

RESOURCE PERSONS: (Mediation Trainers, MCPC, Supreme Court)

1. Anoop Kumar Srivastava
2. Niraj Upadhyay
3. Rajlakshmi Sinha
4. Sandeep Saxena